

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

**Bail Application No. 4722
FIR No. 594/2019
PS : Tilak Nagar
U/S: 354/323/506/34 IPC
State Vs. Amanjit Singh**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None has appeared on behalf of applicant/accused.

In the interest of justice, no adverse order is being passed today, case is adjourned to 14.09.2020. Interim order to continue till next date and no coercive steps shall be taken against the applicant / accused.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

**Bail Application No. 1696
FIR No. 556/2020
PS : Tilak Nagar
U/S: 354/354A/328 IPC
State Vs. Ranjeet Singh**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. U.K. Giri, Ld. Counsel for applicant/accused.

It is submitted that the statement of complainant is yet to be recorded u/s 164 CrPC.

On the request of Ld. Counsel for accused, put up for consideration on **28.08.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

**Bail Application No. 1627
FIR No. 149/2020
PS : Nangloi
U/S: 302/34 IPC
State Vs. Nadeem**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

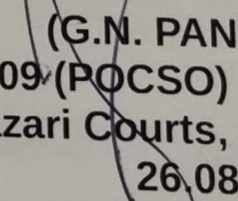
Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Hari Dutt, Ld. Counsel for applicant/accused.

IO/ Insp. V.N. Jha present.

Let the charge-sheet be called for next date of hearing.

Put up for arguments on **03.09.2020**.


**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

**Bail Application No. 1704
FIR No. 7864/2020
PS : Nangloi
U/S: 379/411/34 IPC
State Vs. Abid**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of interim bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Rakesh Tanwar, Ld. Counsel for applicant/accused.

Arguments heard.

It is observed that regular bail application of the applicant / accused has been dismissed vide detailed order dated 10.07.2020 and other application has been dismissed vide detailed order dated 23.07.2020.

In view of absence of any change of circumstance and no ground for bail and nothing new in the bail application of the applicant/ accused.

Keeping in view the facts and circumstances of the case, nature and gravity of the offence alleged against the accused, this Court does not find any ground to grant bail to the accused at this stage. The application is, therefore, dismissed. Dasti.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

**Bail Application No. 1753
FIR No. 752/2015
PS : Khyala
U/S: 326/341/34 IPC
State Vs. Sohan Devi @ Galli**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

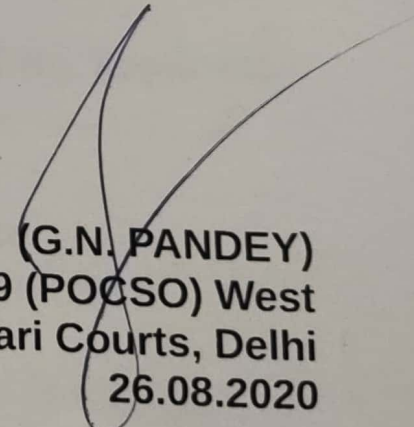
Sh. Mohd. Ilyas, Ld. Counsel for applicant/accused.

Complainant Sh Ram Phal in person.

HC Hari Singh also present.

TCR be called for next date of hearing.

Pup for consideration on **05.09.2020**.


**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Bail Application No. 1628

FIR No. 461/2019

PS : Rajouri Garden

U/S: 392/394/397/34 IPC & 25/54/59 Arms Act

State Vs. Raja @ Achu

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Lokesh Sharma, Ld. Counsel for applicant/accused.

IO present.

Ld. Counsel for applicant / accused submits that he has brought the medical treatment records of the wife of the applicant/ accused dated 22.08.2020 from G.G.S hospital. IO is directed to verify the same and file report on the next date of hearing.

Put up for arguments on **09.09.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

Bail Application No. 1748
FIR No. 296/2020
PS : Ranjit Nagar
U/S: 323/452/380/427/506/34 IPC
State Vs. Asha

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Ashwani Tripathi, Ld. Counsel for applicant/accused.

Sh. R.R. Jha, Ld LAC for the complainant.

IO/ASI Ramesh Chandra present.

IO had not taken any step in the present matter in view of order dated 24.08.2020. IO is directed to take appropriate step in the matter in view of last order and file the report on the next date of hearing.

In the meanwhile, the interim bail of the applicant/ accused is extended till 30.09.2020 in view of the order dated 24.08.2020.

Put up on 21.09.2020. Dasti.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

**IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :
DELHI**

**Bail Application No. 1789
FIR No. 296/2020
PS : Ranjit Nagar
U/S: 406/498/A/34 IPC
State Vs. Venus Jain**

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

None has appeared on behalf of applicant/accused.

Victim also not present today.

Reply filed to the application be taken on record.

Let fresh notice be issued to the victim through IO/ SHO for the next date of hearing.

Put up for consideration on **05.09.2020**.

**(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020**

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Bail Application No. 1660
FIR No. 668/2020
PS : Rajouri Garden
U/S: 376 (2) (n)/506 IPC
State Vs. Akansh Upadhyaya @ Shubham

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Dharmender Singh, Ld. Counsel for applicant/accused.

IO/SI Babita present.

Reply filed to the bail application be taken on record.

IO stated that the charge-sheet is likely to be filed within a month. IO is directed to file the charge-sheet on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **30.09.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.136/2020
P.S. Nangloi
State Vs. Sumit @ Naveen
U/s 379/411/34 IPC

26.08.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 15.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.
Sh. Sanjay Singh, counsel for the applicant/accused.
IO H.Ct. Dinesh with case file.

Reply to the bail application filed by the IO perused.

Arguments on the bail application heard.

It is alleged against the applicant/accused that during patrolling on 01.03.2020, the applicant/accused was apprehended alongwith his associates and on interrogation, the applicant/accused confessed his guilt in the involvement of the present FIR. The stolen battery was also recovered from the possession of the applicant/accused which is the case property of the present FIR. Other stolen articles were also recovered from the accused and his associates. The applicant is in custody since 02.03.2020. Recovery of the stolen article has already been effected. No purpose would be served by further detaining the applicant in custody as the charge sheet has already been filed. Keeping in view the facts and circumstances of the case coupled with the period of detention, the applicant/accused is admitted to bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in like amount to the satisfaction of the Ld. MM/Link MM/Duty MM/Jail Superintendent.

At request, copy of the order be given dasti. Copy of the order be also forwarded to the Jail Superintendent for information.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi/26.08.2020.

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Video Conferencing.

Bail Application No. 1818

FIR No. 133/2020

PS : Punjabi Bagh

U/S: 420/34 IPC

State Vs. Ishan Gandhi @ Gagan

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for grant of anticipatory bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Jitender Sethi, Ld. Counsel for applicant/accused through VC.

Reply filed be taken on record.

Ld. Counsel for applicant / accused submits that the matter is likely to be settled between both the parties. Let the complainant be summoned on the next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **05.09.2020. IO be summoned.**

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Video Conferencing.

Bail Application No. 1821

FIR No. 82/2018

PS : Moti Nagar

U/S: 417/419/420/468/471/380/354/354B/509/498A/406/120B/34

IPC

State Vs. Ritu Vashisht & Anr.

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application seeking clarification of order dated 30.04.2020 and reinstatement of bail cancellation of filed on behalf of the applicant.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Sunil Sharma, Ld. Counsel for applicant/accused through

VC.

Arguments heard.

I have gone through application. It is clarified that the application for cancellation of bail filed by the applicant was dismissed for non-appearance vide order dated 30.04.2020. The application filed by applicant is disposed off accordingly.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Video Conferencing.

Bail Application No. 1822

FIR No. 292/2017

PS : Ranjit Nagar

U/S: 420/34 IPC

State Vs. Uday Singh Bagga

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

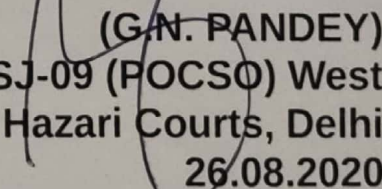
Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Arup Sinha, Ld. Counsel for applicant/accused through VC.

Reply filed by the IO to the bail application be taken on record.

Ld counsel for the applicant/ accused seeks copy of reply to the bail application. In view of his request, the copy of the reply be sent to him on his whatsapp number.

At request, put up for consideration on **02.09.2020**.


(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.448/2020
P.S. Moti Nagar
Rahul Sharma @ Jat v. State
U/s 307/34 IPC and 27/54/59 Arms Act

26.08.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for granting regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Addl. PP for the State.
Sh. Sahil Sharma, counsel for the applicant/accused
(Through VC).

Reply to the bail application received from the IO SI Naresh Kumar through mail perused. Arguments heard.

The counsel for the applicant/accused submitted that the applicant/accused is innocent and has been falsely implicated in this case. He further submitted that the applicant/accused is in JC since 23.06.2020 and considerable period of time has already been elapsed. It is further submitted by him that the investigation in the present matter is complete and the alleged weapon used in the incident has been recovered. He argued that since the investigation is complete and nothing is yet to be recovered from the applicant/accused, the application be allowed and the applicant/accused be enlarged on bail.

On the other hand, Ld. Addl. PP for the State opposed the bail application. She submitted that the allegations against the applicant/accused are serious in nature and if the applicant/accused is granted bail at this stage, he can influence the witnesses or tamper with evidence. She prayed to dismiss the bail application.

I have heard the rival contention of the parties and also gone through the reply to the bail application filed by the IO. It is alleged against the applicant/accused that in the intervening night of 13/14.06.20, the complainant/victim was going from Basai Village to his residence Ram Garh Colony. At about 11:45 pm, when he reached at Nala in front of Super Medicose, Ram Garh Colony then the present applicant/accused alongwith his associates Joginder and Aatur Tyage came there and started some hot arguments with complainant over some previous issues. Thereafter, they started beating the complainant with fist and blow. In the mean time, one person namely Dharmender (real brother of Joginder) also reached at the spot and started beating the complainant. Dharmender caught hold the complainant from back side and present applicant/accused & Aatur Tyagi caught hold the hands of the complainant and accused Joginder fired upon the complainant with intent to kill him. The complainant sustained injuries on his right hip and thereafter, he was treated at Acharaya Sh. Bikshu Hospital Moti Nagar vide MLC No.3289/20 and later on, he was referred to RML Hospital. No doubt, the allegations made against the applicant/accused are serious in nature. Matter is at initial stage and charge sheet is yet to be filed. There is possibility of tampering of evidence if the applicant/accused is admitted to bail at this stage. Considering the overall facts and circumstances of the case coupled with the serious nature of allegations, the bail application is accordingly dismissed.

Copy of the order be given dasti. Copy of the order be also uploaded on net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
26.08.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO) WEST :

DELHI

Video Conferencing.

Bail Application No. 1824

FIR No. 624/2015

PS : Ranjit Nagar

U/S: 420/468/471/34 IPC

State Vs. Uday Singh Bagga

26.08.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for grant of regular bail filed on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. SPP for the State.

Sh. Arup Sinha, Ld. Counsel for applicant/accused through VC.

Reply not received.

Let notice be issued to the IO to file the reply to the bail application for next date of hearing.

On the request of Ld. Counsel for accused, put up for arguments on **02.09.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
26.08.2020